

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SURESH GOPI (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. ANIL JAIN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

Need to reconsider the decision to introduce Central University Entrance Test (CUET)

SHRI JOHN BRITTAS (Kerala): Sir, I am going to raise a matter which is going to affect the future of this nation. Sir, 'Education' is in the Concurrent List. The Government which harps on federalism takes unilateral decisions in the field of education. Sir, our education system is tampered with half-baked ideas. There is no meaningful discussion with States or the stakeholders.

The University Grants Commission recently decided that a Common University Entrance Test (CUET) will be held from this academic year for admissions to under-graduate courses and the marks obtained in Class 12th exams will not be counted or considered. At a stroke, the UGC has taken this decision without any discussion. *

MR. CHAIRMAN: Please confine to the issue. Do not make allegations. It will not go on record.

SHRI JOHN BRITTAS: Sir, his interviews were splashed across the media but the inherent flaws in the system, which were aired by the journalist have not been responded to. Sir, please consider the issue which are already being discussed in the country. In relation to NEET, the Tamil Nadu Members are agitated. Sir, the issue is that the students from the weaker sections are not considered because they do not have hefty amounts of money to pay for coaching. You want to bring coaching for the university education also.* ...*(Interruptions)*...

MR. CHAIRMAN: Please. You are supposed to talk on introducing Central University Entrance Test. These references to the UGC Chairman will not go on record.

SHRI JOHN BRITTAS: Sir, there are other flaws also. There is an inherent advantage for the students who are coming from well-to-do sections. The students from weaker sections will not be having the facility of coaching.

The second thing is that there are verticals of social justice. Think about a student who comes from the weaker section and does not pass this qualifying exam. I really want the Ministers to think about it. This is against the cardinal principles of social justice. The third important factor is that there is a distinct character for every university. It is not like school education. A student aspires to be a part of a university.

MR. CHAIRMAN: Right, Mr. Brittas. Your time is over.

SHRI JOHN BRITTAS: Sir, the fourth point is ...*(Interruptions)*...

* Not recorded.

MR. CHAIRMAN: Please. ...*(Interruptions)*... What can I do? You went out of the point and now you want to come to the point. ...*(Interruptions)*... What can I do? ...*(Interruptions)*... Now, Dr. Anbumani Ramadoss. ...*(Interruptions)*...

SHRI JOHN BRITTAS: *

MR. CHAIRMAN: No, no. It will not go on record. You know the procedure. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... I suggest to the Members that whatever they want to say, they should say it within the time allotted. We try to go out of the issue and then, at the end, we come back to the issue but we are not able to do justice. That is my concern. Otherwise, I have no problem. I allowed this because this is an important issue. That has to be properly projected before the House.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI T.K.S. ELANGO VAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

* Not recorded.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

DR. PRASHANTA NANDA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

Need for intervention by Union Government in Cauvery water dispute

DR. ANBUMANI RAMADOSS (Tamil Nadu): Sir, the Cauvery river caters to the needs of more than 22 districts out of 38 districts in Tamil Nadu. It satiates the drinking water needs of more than 6 crore population, including the Chennai population, and more than 50 lakh farmers are dependent on this river.

Sir, after a long legal battle of more than 30 years, the Supreme Court as well as the Cauvery River Tribunal gave its final verdict... * ...*(Interruptions)*...

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, how can he say that? ...*(Interruptions)*... They have constructed projects ...*(Interruptions)*...

MR. CHAIRMAN: You please make your point. Don't bring the name of other States. ...*(Interruptions)*... This is the problem. ...*(Interruptions)*... No reference to Karnataka will go on record. ...*(Interruptions)*... No reference to Karnataka will go on record. ...*(Interruptions)*...

DR. ANBUMANI RAMADOSS: Sir, 70 TMC water ...*(Interruptions)*...

MR. CHAIRMAN: I am calling you also. ...*(Interruptions)*...

DR. ANBUMANI RAMADOSS: It goes against the spirit of the Supreme Court's verdict. ...*(Interruptions)*... It is completely illegal, and they have also ...*(Interruptions)*...

* Not recorded.